

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2247
ANSWERED ON:22.08.2013
RESERVATION TO MUSLIMS
Natarajan Shri P.R.

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Union Government has received the Ranganath Mishra Commission's recommendations on reservation for Muslims and other minorities in employment and education;
- (b) if so, the salient features of the recommendations and the action taken/ being taken by the Government to bring legislation or constitutional amendment in the Parliament in order to implement those recommendations; and
- (c) if not, the time by which the Commission is likely to submit its report?

Answer

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING)

(a) Yes, Madam.

(b)&(c) The report of National Commission for Religious and Linguistic Minorities (NCRLM) was laid on the table of the House on 18-12-2009 and it is available on the web-site of this Ministry i e. www.minorityaffairs.gov.in. The Government considered the recommendation of the NCRLM regarding reservation to minority communities. A sub-quota of 4.5% reservation for minority communities as defined under Section 2 (c) of National Commission for Minorities Act, 1992 [viz. Muslims, Christians, Sikhs, Buddhist and Zoroastrians (Parsis)] was carved out of the 27% reservation for the Other Backward Classes (OBCs) in admission to Central Government institutions and in Civil Posts under the Government of India and this was notified by the Government on 22-12-2011 to be effective from 01-01-2012. The Hon'ble High Court of Andhra Pradesh in its judgement dated 28-05-2012 set aside the carving out of a sub-quota of 4.5% reservation to minorities out of the 27% reservation for OBCs. The matter is presently sub-judice in the Hon'ble Supreme Court of India.